

Society For Un-Aided P. School of Raj

v.

U.O.I & Another

(Supreme Court Of India)

HON'BLE CHIEF JUSTICE MR. S.H. KAPADIA HON'BLE MR. JUSTICE K.S.
RADHAKRISHNAN HON'BLE MR. JUSTICE SWATANTER KUMAR

Society For Un-Aided P. School of Raj v. U.O.I & Another

Writ Petition (Civil) No. 95 Of 2010, 98 Of 2010, 126 Of 2010, 137 Of 2010, 228 Of 2010 & 269 Of
2010 | 06-09-2010

1. Since the challenge involved raises the question as to the validity of Articles 15(5) and 21-A of the Constitution of India, we are of the view that the matter needs to be referred to the Constitution Bench of five Judges.

2. Issue Rule Nisi.

3. The learned Solicitor General waives service of the Rule. All the respondents are before us.

4. The counter affidavits be filed within four weeks.

5. These Petitions be placed before the Constitution Bench for Directions on a suitable date.